

ITEM NO.701

COURT NO.1

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CURATIVE PETITION (CIVIL) No.44/2023 In
R.P.(C) No.704/2021 In C.A. No.1599/2020

(Arising out of impugned final judgment and order dated 20-07-2021 in R.P.(C) No.704/2021 14-02-2020 in C.A. No.1599/2020 passed by the Supreme Court of India)

M/S. BHASKAR RAJU AND BROTHERS & ANR.

Petitioner(s)

VERSUS

M/S. DHARMARATNAKARA RAI BAHADUR ARCOT
NARAINSWAMY MUDALIAR CHATTRAM AND OTHER
CHARITIES & ORS.

Respondent(s)

(With IA No.203737/2023 - APPLICATION FOR PERMISSION, IA No.203722/2023 - INTERVENTION APPLICATION, IA No.168032/2023 - INTERVENTION APPLICATION, IA No.205596/2023 - INTERVENTION APPLICATION, IA No.203738/2023 - INTERVENTION/IMPLEADMENT and IA No.194554/2023 - RECALLING THE COURTS ORDER)

WITH ARBIT. PETITION No.25/2023 (PIL-W)

Date : 11-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

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CuPC 44/2023

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Arb.Pet.25/2023

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CuPC 44/2023
For R-1, 2 & 4

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**UPON hearing the counsel the Court made the following
O R D E R**

- 1 With the consent of all counsel, the cause title of the proceedings shall be described thus for all purposes:

“In Re: Interplay between arbitration agreements under the Arbitration and Conciliation Act 1996 and the Indian Stamp Act 1899”.

- 2 Arguments heard in part.
- 3 Put up for further hearing tomorrow (12 October 2023) as part-heard matter.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar